

**Central Administrative Tribunal
Principal Bench**

**CP No.272/2019
In
OA No.4570/2017**

New Delhi, this the 27th day of September, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Dr. Lakshmi Anantha Raman,
D/o late Shri T.L. Anantha Raman,
R/o 11133-11134, 2nd Floor, Doriwalan,
New Rohtak Road, Karol Bagh,
New Delhi-110005.

...Petitioner

(By Advocate : Shri K. Venkatraman with Shri Anil Jaryal)

Versus

1. Shri Jagdish Prashad,
Director General,
Director General of Health Services,
Government of India,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi-110001.

2. Dr. Rajeev Garg,
Director,
Lady Harding Medical College,
& Smt. S.K. Hospital,
Govt. of India, Director General,
Directorate General of Health Services,
Shaheed Bhagat Singh Marg,
New Delhi.

...Respondents

(By Advocate : Shri Rishabh Sahu)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman :-

The applicant filed OA No. 4570/2017, feeling aggrieved by the various steps, initiated against her, by the respondents. It was allowed through order dated 06.12.2018, and certain directions were issued. This contempt case is filed alleging that the respondents did not comply with the orders of the Tribunal.

2. We heard Shri K. Venkatraman, learned counsel for applicant and Shri Rishabh Sahu, learned counsel for respondents.

3. The important direction issued in the OA was that the respondents shall refund an amount of Rs.5,83,862/- to the applicant, which was recovered from her in the form of the licence fee, electricity charges, water charges etc.

4. Today, learned counsel for respondents has placed before us, a copy of the order dated 12.09.2019, through which, the said amount is refunded.

5. We, accordingly, close the contempt proceedings.

(Mohd. Jamshed)
Member (A)
'rk'

(Justice L. Narasimha Reddy)
Chairman